

OA-213/96

Banarsi Prasad @ Bhagat vs. Union of India & Ors.

1./ 22.3.96.

Shri M.L. Paswan, Registrar I/C.

Defects in item No. 21 has ~~xx~~ been pointed out by the office. List it on 10.4.96 for removing the said defect.

/CBS/

(M.L. Paswan)
Registrar I/C.

2/10.4.96

Shri M.L.Paswan, Registrar I/c

Defects have been removed.

List before the Bench on 16.4.96 for admission.

SKS

(M.L.Paswan)
Registrar I/c

3/18.4.96

Shri M.L. Paswan, Registrar I/c.
Since the Division Bench is not available at present, let this case be adjourned sine die till the Division Bench is available.

Registrar I/c.

4/31.10.96

None for the parties.

Adjourned to 28.11.1996 for admission.

SKJ

(D. Purkayastha)
Member (J)(K.D. Saha)
Member (J)

5./ 28.11.96. None appears for the applicant today also.

The OA is dismissed in default.

/CBS/

(K.D. Saha)
Member (A)(V.N. Mehrotra)
Vice-chairman

6/15.07.98

Vide order dated 20/15.07.98 passed in M.A. 14/97
the O.A. is restored to its original number.

List on 18.09.1998 for admission.

SKJ

(L.R.K. Prasad)
Member (A)(V.N. Mehrotra)
Vice-chairman

7/18.9.1998

At the request made on behalf of the learned
counsel for the applicant, the case is adjourned
to 15.12.1998 for admission.

MPS.

(L.R.K. Prasad)
Member (A)(V.N. Mehrotra)
Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

O.A. 213/96

...Application No. 199 in ...

Applicant (s) ... Respondent (s) ...

Advocate for Applicant (s) ... Advocate for Respondent (s) ...

Note of Registry

Orders of the Tribunal

8/15.12.98 Shri S.N.Tiwarey, counsel for the applicant.

Learned counsel for the applicant states that a M.A. has been filed for amendment of pleading which is not on record. If already filed, list the M.A. alongwith C.A. on 03.02.99 for hearing on M.A.

SKJ

Alha
(Lakshman Jha)
Member (J)

per sec
S.L.R.K.Prasad
Member (A)

9./ 3.2.99.

Shri S.N. Tiwary, the counsel for the applicant.

List it on 22.4.99 for hearing on admission as prayed for.

/CBS/

Alha
(LAKSHMAN JHA)
MEMBER (J)

per sec
(L.R.K. PRASAD)
MEMBER (A)

10/22.04.99 Shri S.N.Tiwarey, proxy-counsel for the applicant.

List it on 03.05.1999 for admission as prayed for.

SKJ

Alha
(L. Hsing Liana)
Member (A)

Sury
(S. Narayana)
Vice-Chairman

11/03.05.99 Shri S.N.Tiwarey, proxy-counsel for the applicant.

On the request made by the counsel appearing on behalf of the applicant, let the matter be listed on 13.05.1999 for admission.

SKJ

Alha
(L. Hsing Liana)
Member (A)

Sury
(S. Narayana)
Vice-Chairman

Supplementary
filed

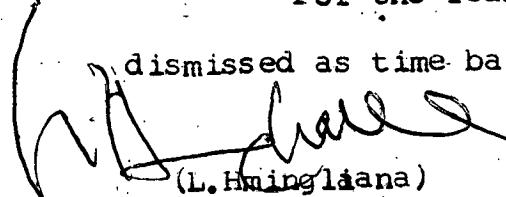
N. Topre

O.A. 213/96

12/13.05.99 Shri D.N.Prasad, counsel for the applicant.

The applicant earlier came with two fold prayers, one for granting Second Time Bound Promotion and the other for direction to the respondents not to deduct the penal rent from his pension. The second relief has since been deleted and the prayer has been confined to only grant of Second Time Bound Promotion. Even though no specific date has been given in the body of the O.A. as to what point of time or the date, the applicant became entitled to Second Time Bound Promotion, it was orally submitted by the learned counsel for the applicant that on completion of 26 years of his service, he became entitled to Second Time Bound Promotion on 3rd November, 1993. Sometime thereafter the applicant retired w.e.f. 31st January, 1995. This O.A. has been filed much ^{later} after i.e. 15th March, 1996. Obviously, this O.A. was time barred with regard to the claim of Second Time Bound Promotion which, according to the case of the applicant, became due sometime in the year 1993.

For the reasons, aforesaid, this O.A. is dismissed as time barred.


(L. Hminglaana)
Member (A)


(S. Narayan)
Vice-Chairman